

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).7505/2018

(Arising out of impugned final judgment and order dated 06-02-2018 in SA No.432/2012 passed by the High Court Of Judicature At Allahabad)

RANA PRATAP SINGH

Petitioner(s)

VERSUS

VITTIYA EVAM LEKHA ADHIKARI DIST. BASIC  
EDUCATION OFFICER & ORS.  
(With appln.(s) for exemption from filing O.T.)

Respondent(s)

Date : 03-12-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. C.U. Singh, Sr. Adv.  
Mr. Rohan Thawani, Adv.  
Ms. Pooja Dhar, AOR  
Mr. Ashish Kumar Ojha, Adv.  
Mr. Iqram Govind Singh, Adv.  
Ms. Gunjan Ahuja, Adv.

For Respondent(s) Mr. Sushil K. Tekriwal, Adv.  
Dr. Mamta Tekriwal, Adv.  
Mr. Venkateswara Rao Anumolu, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Leave granted.

Judgment reserved.

(Renu Kapoor)  
Branch Officer

(Sarita Purohit)  
AR-cum-PS